COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 246 OF 2017 APPEAL NO. 247 OF 2017

Dated: 23rd October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Torrent Power Limited ... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. H. S. Jaggi

Counsel for the Respondent(s) : Mr. Raneev Dahiya R-9

ORDER

Admit. Mr. Rineev Dahiya undertakes to file vakalatnama on behalf of Respondent No.9 and seeks four weeks time to file reply.

List these matters on <u>18.12.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 21.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd